

Admission in private schools

370. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there have been any complaints about discrimination against Indian students *vis-a-vis* admissions in private schools in Bangalore or an other city in the country; and

(b) the recourse available to students faced with such incidents of discrimination?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) No case of discrimination against Indian students for admission in private schools affiliated to Central Board of Secondary Education (CBSE) in Bangalore or any other city in the country has come to the notice of CBSE. Affiliation Bye-Laws of the CBSE provide that "admission in the schools affiliated to CBSE shall be made without any distinction of religion, race, caste, creed, place of birth or any of them".

All the schools affiliated to CBSE are expected to follow the provisions of its Affiliation and Examination Bye-Laws. In the event of violation CBSE has the power to initiate action against schools which may lead to disaffiliation for affiliation depending on the gravity of violations.

Doctorate degrees conferred by Deemed Universities

371. SHRI N. BALAGANGA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is aware of the fact that some Deemed Universities are conferring Doctorate for the meritorious services of some personalities; and

(b) whether any guidelines have been issued to the Deemed Universities to provide prior intimation to Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Universities, including institutions declared by the Central Government under Section 3 of the University Grants Act, 1956 as 'deemed-to-be-universities', have the requisite autonomy in academic matters, including conferment of Honorary doctorate degrees on personalities of high merit and respect. No such list is maintained centrally by the Government.

Syllabus of missionary schools

†372. SHRI SHREEGOPAL VYAS: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the patriots have been depicted as terrorists in the syllabus books of missionary schools of Jharkhand;

(b) if so, whether the matter has been investigated; and

(c) whether there is any control over the syllabus prescribed by such private institutions?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Neither the Central Government nor the State Government of Jharkhand is aware of any such case.

(b) Does not arise.

(c) Schools affiliated to Central Board of Secondary Education (CBSE) follow the syllabus prescribed by CBSE, which is based on the syllabus framed by National Council of Educational Research and Training (NCERT) as per National Curriculum Framework, 2005 and also generally follow NCERT textbooks. Schools affiliated to State Boards follow the relevant syllabus prescribed in the State.

Compensation for ragging victims

373. SHRI MOHD. ALI KHAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government has convened any meeting to discuss how to check ragging;
- (b) if so, the details thereof and the decisions arrived at;
- (c) the number of victims of ragging during the current year, State-wise;
- (d) the compensation given to Praneeta and other students in Andhra Pradesh, so far;
- (e) whether the expenses of treatment is being borne by Government;
- (f) if so, the details thereof; and
- (g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The Government has been convening meetings from time to time with regulatory bodies to take stock of status of implementation of measures for the prevention and prohibition of ragging and asked to prepare strict regulation on curbing the menace of ragging. This issue has also been discussed with State Governments at the conferences of State Ministers' of Higher and Technical Education. The University Grants Commission (UGC) and All India Council for Technical Education (AICTE) have notified Anti Ragging regulations on 17-06-2009 and 1-7-2009 respectively. The Government of India has been launching a Campaign against ragging through newspapers and the audiovisual media at the commencement of each academic session. As a result, considerable progress has been achieved in raising the awareness of all stakeholders like educational institutions, students, parents, teachers, civil authorities and the police regarding the adverse effects of ragging and the need to stop the practice.

(c) Although information on cases pertaining to ragging in higher educational institution has not been maintained centrally so far, provision has been made for maintaining such information by the